

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No...../2017
CRL.M.P. No.13684/2015

(Arising out of impugned final judgment and order dated 06-01-2015
in CRLAP No.3517/2008 passed by the High Court Of Karnataka At
Kalaburagi)

RACHAPPA & ANR. Petitioner(s)

VERSUS

STATE OF KARNATAKA & ORS. Respondent(s)

Date : 28-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Ms. Sweety Manchanda, Adv.
For Ms. Manju Jetley, AOR

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record
for the petitioners seeking adjournment on account of domestic
engagement, put up after one week.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
BRANCH OFFICER